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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 219/1995 in
O.A. NO. 1279/1994

New Delhi this the 14th day of November, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN
HON'BLE SHRI D. C. VERMA, MEMBER (J)

Smt. Bhagwati W/O Faqir Chand,
R/O 6/8 Khichri Pur,
Delhi-61.

... Petitioner

(By Shri A. K. Bhardwaj, Advocate)

-Versus-

Shri Sunil S. Dadhe,
Deputy Director (Admn.),
Office of the Director of
Commercial Audit,
New Delhi.

... Respondent

ORDER (ORAL)

Shri N. V. Krishnan, Act. Chairman -

Contempt in respect of the order dated 8.2.1995 (Annexure C-1) is alleged. It is stated that the subsequent order dated 5/6.7.1995 (Annexure C-2) is not in proper compliance and hence contempt is committed. We have heard the learned counsel. This cannot be a ground for alleged contempt. The compliance has been reported and order has been passed. If the petitioner is dis-satisfied, it is open to her to challenge that order in proper proceedings.

2. In the circumstances, we do not find any merit in this contempt petition. It is dismissed reserving liberty to the petitioner to challenge the Annexure C-2 order in appropriate proceedings, if so advised.

(D. C. VERMA)
MEMBER (J)

(N. V. KRISHNAN)
ACTING CHAIRMAN

/as/